ITEM NO.33 COURT NO.3 SECTION II-E

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7192/2025

[Arising out of impugned final judgment and order dated 13-02-2025 in MCRC No. 44359/2023 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

VEER SINGH THAKUR Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS. Respondent(s)

Date : 07-01-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Vivek Tankha, Sr. Adv.
Mr. Inder Dev Singh, Adv.
Ms. Niti Richhariya, AOR
Mr. Vipul Tiwari, Adv.
Mr. Chaitanya Sharma, Adv.

For Respondent(s) :Mr. Harmeet Singh Ruprah, AOR
Ms. Vijaya Singh, Adv.

Mr. Uday Gupta, Sr. Adv.
Ms. Shivani Lal, Adv.
Mr. Kapil Sharma, Adv.
Mr. Hiren Dasan, Adv.
Mr. Divyakant Lahoti, Adv.
Mr. Ajay Sharma, Adv.
Mr. Unmukt Gera, Adv.
Mr. Rajeev Kumar Gupta, Adv.
Mr. Deepanshu Rana, Adv.
Mr. Parminder Singh Bhullar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We have discussed the issue as cropped up regarding compensation. The uncle of the deceased, namely, Mr. Mahendra

Signature Not Verified
Digitally signed by Gulshan Kumar Arora
Date: 2026.01.08 15:59:14 IST
Reason:

Singh Thakur, is present in the Court. He expressed his desire that in place of payment of compensation, he wishes to have some place of stay for Narmada Parikrama Yatris in the memory of his Nephew whereupon, the name of the school may also be exhibited.

2. The said discussion may be fairly acceptable. Learned counsel for the parties may have discussion and produce a concrete proposal by filing the documents which can be taken on record.

3. List on 27.01.2026.

(GULSHAN KUMAR ARORA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR